

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 549 of 2020

IN THE MATTER OF:

Narendra Kumar Agarwal & Anr.

...Appellants

Versus

Monotrone Leasing Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. V.M. Kannan, Advocate for SBI.

**Mr. Abhijeet Sinha, Ms. Suhita Mukhopadhyay and
Mr. Avirup Chatterjee, Advocates**

For Respondent: Mr. Charu Tyagi, Advocate for R-1

Mr. Bimal Kanti Chaudhary, Advocate for R-2

O R D E R

(Virtual Mode)

17.07.2020 Learned Counsel for the Appellant submits that due to some technical difficulty, he could not comply the order dated 16.06.2020. However, they are ready to submit the pay order for the Amount of Rs. 20,03,083/-.

As the 'Committee of Creditors' has already been constituted. Hence, we thought it proper to hear the Appeal on merits. Therefore, the order dated 16.06.2020 for depositing the amount is recalled.

We have heard Learned Counsel for the Appellant in part but due to paucity of time, the matter is adjourned.

Let the Appeal be fixed on **21st July, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[V. P. Singh]
Member (Technical)

Basant B./md.